

**Central Administrative Tribunal  
Principal Bench**

**OA No.3145/2018**

New Delhi, this the 24<sup>th</sup> day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. L. Sidney Kujur, Age 40  
Group -A, Manager Grade-I  
Canteen Store Department Ministry of Defence  
S/o Shri Sudhir Kujur  
C/o, Area Manager, CSD Depot Bagdogra  
District Darjeeling, West Bengal-734014.
2. Chittibabu P., Age 36  
Group -A, Manager Grade-I  
Canteen Store Department Ministry of Defence  
S/o Late Shri Narasingarao P  
C/o, Area Manager, CSD Depot  
Pathankot, Gurdaspur Road  
Oppo. Railway Station, Pathankot  
Punjab-145001.
3. Yogeshwar Sharma, Age 35  
Group -A, Manager Grade-I  
Canteen Store Department Ministry of Defence  
S/o Shri J P Sharma  
R/o CSD Estate Gulmohar Building  
Flat No.4, Golibaar Road Ghatkopar  
West Mumbai-40008.
4. Sunil Kumar Singh, Age 40  
Group -A, Manager Grade-I  
Canteen Store Department Ministry of Defence  
S/o Shri Madan Singh  
C/o. Area Manager, CSD Depot  
Military Station, Masimpur  
PO Arunachal district Cachar Assam-788025.
5. Surender Yadav, Age 40  
Group -A, Manager Grade-I  
Canteen Store Department Ministry of Defence

S/o Shri Mukti Yadav  
R/o Area Manager, CSD, Satgaon  
Narangi, District Kamrup  
Assam 781027  
C/o. Harish Chandra Research Institute  
Chhatnag Road, Jhunsi  
Allahabad-211019. ....Applicants

(By Advocate: Shri L.R. Khatana and Shri Abhishek Kumar)

**Versus**

Union of India through  
Its Secretary, Ministry of Defence  
R/o Room No.101, A-Wing  
South Block, New Delhi-110011. ....Respondent

(By Advocate: Shri Gyanendra Singh)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

We find that the OA and particularly the prayer part, was not properly drafted. We intend to give opportunity to the learned counsel for the applicant to do the needful, i.e. to carry out necessary corrections.

2. However, learned counsel for the applicant sought permission to withdraw the OA with liberty to file a fresh one, with better particulars.

3. Permission is granted. OA is dismissed as withdrawn with liberty to the applicant to file O.A. afresh, on the same course of action.

**(Pradeep Kumar) (Justice L. Narasimha Reddy)**  
**Member(A) Chairman**

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